

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 211
(IB)-299(ND)2019
IA-4910/2020, IA-5580/2020

IN THE MATTER OF:

M/s. Banyan Tree Developers Pvt. Ltd. ... Applicant/Petitioner

Versus

M/s. Parivartan Buildtech Pvt. Ltd. ... Respondent

Under Section: 9 of IBC, 2016

Order delivered on 17.05.2023

CORAM:

**SHRI. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant :

For the Respondent :

ORDER

IA-4910/2020: Reply stated to have been filed by Respondent No. 1 is not available on record. In terms of the order dated 27.03.2023, we had granted 2 weeks' time to the Respondent No. 1 to file its reply. Obviously, the reply could not be filed within the time granted and the same is not even uploaded on the DMS till date. In the wake, the last opportunity is granted to Respondent No. 1 to upload the reply on the DMS within one week subject to the payment of the cost of Rs. 10,000/- to be deposited in the Prime Minister's Relief Fund. The receipt of payment of cost should be uploaded on the DMS/record. There is no application filed for bringing the LRs of Respondent No. 3 on record. As prayed by the Ld. Counsel appearing for the Liquidator further opportunity is granted to it to move an appropriate application for bringing the legal representatives of Respondent No. 3 on record.

List on 17.07.2023.

IA-5580/2020: As prayed by the Ld. Counsel appearing for the Liquidator one week time is granted for filing the reply to the application for bringing the LRs of Respondent No. 3 on record.

List on 17.07.2023.

S/d

**(L. N. GUPTA)
MEMBER (T)**

S/d

**(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**